



Manipur Biodiversity Board

(An autonomous & statutory Body of Govt. of Manipur)

Manipur Biodiversity Board

No. 1/4/2016/MBB (Court Case)/607

Imphal 23rd September, 2020

To

The Hon'ble NGT, Principal Bench,
New Delhi

Sub : Status Report : O.A 347 of 2016

Chandra Bhal Singh

Vs

Union of India & Ors. In respect of Manipur Biodiversity Board

Sir/Madam,

I have the honour to furnish herewith the status report (in the form of an affidavit) regarding action taken report as on 21st September, 2020 in respect of Manipur Biodiversity Board vide Hon'ble NGT order dt. 18th March, 2020 in the matter of above O.A for favour of information and kind necessary action.

Yours faithfully

(L. Baite)

Addl. PCCF & Member Secretary
Manipur Biodiversity Board

Encl.

1. Status Report
2. Annexure- I

Copy to :

1. Chairman, MBB/Chief Secretary , Govt. of Manipur for kind information
2. Secretary, National Biodiversity Authority, Chennai
3. Shri. Pukhrambam Ramesh Kumar. Advocate on Record.Standing Counsel for the State of Manipur, Supreme Court Chamber 206, New Lawyers' Chambers, Supreme Court of India.



21 SEP



BEFORE THE NATIONAL GREEN TRIBUNAL (NGT)
Principal Bench, New Delhi
Original Application No. 347/2016

IN THE MATTER OF

CHANDRA BHAL SINGH

VERSUS

UNION OF INDIA & ORS.

.....Application

.....Respondents

AFFIDAVIT IN COMPLIANCE OF ORDER DATED March 18th, 2020 PASSED IN O.A.NO, 347/2016 BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH.

I, Shri L. Baite, IFS, Member Secretary, Manipur Biodiversity Board, Govt. of Manipur, do hereby solemnly affirm and state at Imphal on this 21st day of September, 2020 as under:

1. That presently, I am holding the post of Addl. PCCF /Bio & NTFP and Member Secretary, Manipur Biodiversity Board, Government of Manipur. Therefore, am conversant with the facts and circumstances of the case. I am competent to affirm this affidavit.
2. That the instant affidavit is being affirmed in compliance of the order dated 18-03-2020 passed in the above referred O.A. no. 347/2016 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
3. That the State of Manipur have been making all the necessary efforts to fully comply with the mandate of the Biological Diversity Act, 2002 and the Rules framed thereunder in letter and spirit.
4. That the State proposed to constitute 2282 Biodiversity Management Committees (BMCs) across the State at all levels out of which 1908 BMCs have already been constituted which is 84% of the total number of BMCs to be constituted and only about 374 BMCs are yet to be constituted. The delay in the completion of BMC constitution is mainly due inaccessibility of the village due to difficult terrain, refusal of the villagers to constitute BMCs and the restrictions imposed in the State in connection with Covid 19 pandemic .

Further, the mandatory preparation of People's Biodiversity Registers (PBRs) for each of the BMCs constituted will incur huge expenditure and the Manipur Biodiversity Board is not likely to receive funds from the Government of Manipur and other sources owing to acute financial constraints in the State.

5. The expected expenditure for constitution of 2282 BMCs as per NBA guidelines will be Rs.1378.40 lakhs and the corresponding amount for preparation of 2282 PBRs for the constituted BMCs is worked out to Rs.2645.80 lakhs. Thus the total fund requirement for completion of the BMCs constitution and


H. Iboyama Singh
Oath Commissioner (Judicial) Manipur
Regd. No 395 of 2018


Member Secretary
Manipur Biodiversity Board

PBRs preparation comes out to be Rs. 4024.20 lakhs (Rupees forty crores twenty four lakhs and twenty thousand) only.

That, considering the acute financial constraints in the state of Manipur coupled with the penalty imposed by the Hon'ble NGT w.e.f. 01.02.2020 and keeping in view the dateline fixed by the Hon'ble NGT together with the prevailing circumstances of pandemic covid- 19, the Manipur Biodiversity Board decided to comply with the directives of the Hon'ble NGT with minor changes/ modifications from the general guidelines. The Manipur Biodiversity Board therefore was constrained to proceed as below :

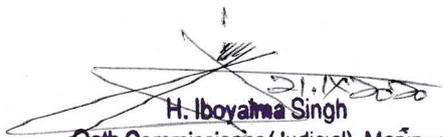
- 1) Constitution of BMCs : 2282 (as targeted)
- 2) Preparation of PBRs : 199 nos.(modified target)

➡ District level PBRs	: 18
➡ Block Level PBRs	: 144
➡ Village Level:	: 37

The Board has completed preparation of 37 PBRs at village level and 18 PBRs at District Level is on the verge of completion. Action is also being initiated for preparation of the remaining 144 PBRs on priority basis.

The revised approach towards preparation of PBRs is necessitated because of the compelling circumstances as stated below

- 1) The settlement of Hill villages are fragmented but clustered in small geographical areas. The location of villages also happen to be co-terminus with Autonomous District Council Constituency of the District. As per the existing District Council Constituency, each of the 6 (six) Autonomous District Councils has 24 (twenty four) constituencies/members in the ADC and the total no. of Autonomous District Council constituencies in the state is $6 \times 24 = 144$ members. Therefore, the Board proposed the preparation of 1 (one) PBR for all the villages falling under each Autonomous District Council Member. **(Approach model enclosed as Annexure- I)**
- 2) That the above arrangement is the only alternative and implementable model considering the present financial situation compounded with self imposed restrictions in the villages and lockdown imposition due to pandemic covid-19 in the state.
- 3) That, the villages to be covered under each PBR are living in cluster with almost the same agro-climatic conditions including its vegetation, flora and fauna, etc. Therefore, no area will be left uncovered even in the proposed number of PBRs.
- 4) That, there will be a cost reduction / saving of Rs.2645.85 lakhs (2645.80 - 299.95) from the stipulated norms by implementation with this arrangement and approach.
- 5) The recording of data in a PBR is a dynamic process which will be updated/revised every 2-3 years by the members of the BMCs. If necessary additional PBRs may also prepared depending on needs in future.


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21/9/20
Member Secretary
Manipur Biodiversity Board

I further state that the state Board is taking all necessary measures to comply with the provisions of the Biological Diversity Act, 2002 and the Rules framed thereunder in spite of the adverse situations prevailing in the state beyond our control.

The Hon'ble NGT is therefore requested to kindly waive the penalty imposed upon the state and also to grant extension for a period upto 31st march 2021 in view of the circumstances stated in the above paras.



[Handwritten signature] 21/9/20

DEPONENT

Member Secretary
Manipur Biodiversity Board

VERIFICATION

Verified at Imphal on this day 21st day of September 2020, are true and correct to the best of my knowledge. Nothing materials has been concealed thereof.

[Handwritten signature] 21/9/20

DEPONENT

Member Secretary
Manipur Biodiversity Board

Solemnly affirmed before me on 21.09.20
MONDAY at 11.04 AM
in the court premises by the declarant who is
Identified by R. Boudel Singh
The declarant seems to understand the
contents fully well on their being read over
and explained to him.

[Handwritten signature] 21.9.20
H. Iboyama Singh
Oath Commissioner (Judicial) Manipur
Regd. No 395 of 2018

List of Villages under Autonomous District Council, Senapati

Sl. No	Name of ADC Constituency/ PBR	Name of villages/ BMCs covered	No. of villages
1	7-PUNANAMAI	1) Punanamai (2) Kalinamai (3) Phikhomai	3
2	8- SONG SONG	(1) Song Song (2) Kayinu	2
3	6- PUDUNAMAI	(1) Pudunamai (2) Rabunamai (3) Chowainu (4) Robve Solepho	4
4	14- TADUBI	(1) Tadubi (2) Emeiphithumai (3) Chakumei (3) Khridziphi	5
5	5-MAKHEL KAIBI	(1)Shajouba (2) Keibi (3) Makhel (4) Tobumai	4
6	1-LAI	(1) Laii (2) New Laii (3) Lai Sarafii (4) Chingmei Khulle (5) Katafimai (6) Chingmai Khunou	6
7	2-LIYAI	(1) Liyai Khullen (2) Liyai Khunou	2
8	3-TUNGJOY	(1) Tungjoy (2) Tungjoy Rikhubumai	2
9	16- PHUBA	(1) Phuba Khuman (2) Phuba Thapham	2
10	17-TUNGAM KHULLEN	(1) Tungam Khullen (2) Paomata (3) Makufii (4) Afii	4
11	15- SARANAMAI	(1) Saranamai (2) Rakhutao (3) Khaikho (4) Maiba	4
12	17- PHAIBUNG KHULLEN	(1) Phaibung Khullen (2) Phaibung Khunou (3) Lower Phaibung	3
13	18-NGARI KHULLEN	(1) Ngari Khullen (2) Ngari Lishang (3) Ngari Raidulomai (4)Khongdei Khuman (5) Khongdei Shimpfung (6) Khongdei Ngawar (7) Thiwa (8) Thiwa Songdo	8
14	20-PURUL	(1) Purul Akutpa (2) Purul Atongba (3) Purul Rosafii	3
15	19-LAKHAMAI	(1) Kodom Khullen (2) Kodom Khavii (3) Lakhamai (4) Sirong & Sirong Shofii (5) Ngamju	5
16	13-CHAWAINAMEI KHULLEN	(1) Chowainamei Khullen (2) Chowainamei Khunou (3) Makhan Khullen (4) Makhan Lovadziingho (5) Makhan Khuman (6) New Makhan (7) Makhan Centre	7
17	11-MARAM	(1) Maram Khullakpa Sagei (2) Maram Mathak Sagei (3) Maram Makha Sagei (4) New Magaimai	4
18	12-LAIROUCHING	(1) Marama Bazar (2) Maram Centre (3) Maram Nepali (4) Maram Kavanam (5) Maram Sangongbam (6) Lairouching (7) Mao Marafii (8) New Maram (9) Maram Ramlong (10) Khongnem (11) Puni Pfosemai	11
19	21-OINAM	(1) Oinam (2) Thingba Khullen (3) Thingba Khunou	3
20	22- KOIDE	(1) Koide Mathak (2) Koide Makha (3) Kapao (4) Keize (5) Reafii	5
21	24-KARONG	(1) Makhrelui (2) Kathikho (3) Mao Karong (4) Khabung Karong (5) Khabung (6) Tingsong (7) Khamsom (8) Ngatan (9) Taklung (10) Sorbung (11) Ikailongdi	11
22	10-WILLONG KHULLEN	(1) Willong Khullen (2) Kamalong (3) Willong Khunou (4) (Shangkhunglung (5) Makuilongdi (6) Oklong (7) Oklong Khunou (8) Oklong Maryram	8
23	9-YANGKHULLEN	(1) Tamphung (2) Thuyeng (3) Nsebekie (4) Yangkhullen (5) Bendramai (6) Zenamyi (7) Chakha (8) Rajamei (9) Kanem (10) Kangjang	10
24	23-TAPHOU	(1) Sadim Naga (2) Maram Khunou (3) Katomei (4) Katomei Centre (5) Katomei Makeng (6) Taphou Naga (7) Taphou Pudunamai (8) Taphou Onaeme (9) Taphou Ngaihang (10) Takeimei (11) Emeishiphro	11